Affidavit to be Furnished by the candidate alongwith Nomination Paper

Before the Returning Officer
or electrony factive Assembly Came of the House,

2. Single-ship at Constituency (Name of the Constituency)

Remesh Rither andaugh: analysis of Spi Bodre Restider

Againg 3 years, resident of the modernia mention full postal address), it candidates at the above Election, do hereby solemnly affirm and state on oath as under:

(strike out whichever is not applicable)

(1) I am a candidate set up by Jan (a fname of the political party 1/ am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

SI, No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return (in Rupees)
1.	Self Ramesh Rishider	AKRPR 97410	2011-2012	305,000/-10
2.	SpouseSml-Konchan kymate	No.		303,000/1/08/
3,	Dependent I yashwant Ray 21)	reens No		
4,	Dependent 2 Talker. 8n - Badri A	Alidar Mil		
5.	Dependent 3 tes Ray harmi 4	A COLOR OF THE STATE OF THE STA		

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Olfence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	No
(b)	Name of the court, Case No. and Date of order taking cognizance :	Nil
(e)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	Nil

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for	
	which convicted :	· Nil
(b)	Name of the Court(s), Case No. and	
1	Date(s) of order(s).	Nil

(5) That I give herem below the details of the assets (movable and in-amovable etc.) of myselicus spouse and all dependents:

A. Details of movable assets:

(None

1. Assets in joint name indicating the extent of joint ownership will also have to be given

 In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect at fisted companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse smit-kanchan Kni-Barti	Dependent-1 yeshwantfor	Dependent-2	Dependent-3
)	Cash in hand	10,000		No'1	N6"	No'I
(ii)	accounts (FDRs, Term Deposits 12 1 accounts (FDRs, Term Deposits 14 1 and all other types of Deposits 14 1 15 7 including saving accounts), 8 9 models 1 Deposits with Financial 8 9 models 1 Institutions, Non Banking Financial Companies and Cooperative societies and the say Pat 71 amount in each such deposit 8 3 28			No.1	ploi1	No-1
iii)	Details of investment in Bonds, 900 Debentures/shares and units in companies/Mutual Funds and others and the amount.	Rs 45000 =	161	24:1	Nort	140-1
(iv)	and investment in any Financial Instrument in Post office or	125, 000;	6161.768= 689.415= 689.415= 6100.000= 61:39.000=	7,37,200	49.178:	No-1
(v)	other receivables from debtors	an diddan habha be so achusa e b	A.6 Y	147	NoT	~Co*1
(+1)	Moror Vehicles/Aircrafts/ oclar by Yachts/Ships (details of Make/6: Registration No. etc, Year of Purchase and amount)	2, 45,000 1	Net	146"	140-1	Not
(vii)		chains shar	Gold 4 Bhaz Silvers Bhar walke B 130,500/	Nei	N67	No

(VII) Any other assets such as value of Pichal - 01				
Claims/interest Value Righal - 01	rial	1561	1127 1	Nil 1
A STATE OF THE PROPERTY OF THE			-	
3. Details of Immovable assets:	7-12,766	79/106=	49 178:	N. I

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse khuta No-	Dependent-1	Dependent-2	Dependent-
(i)	Agricultural Land Location(s) 9 manaviable profess Survey number(s) Area (Total manaviable)	Khisha 6248 19 Khisha 705, 411,794,410 Share	The state of the state of the state of	No	22=3 Khish= 62.48	161
-	Area (Total measurement in acres)	4-46-AC	4100	NI!	00-05-00 Ka	the No!
	Whether inherited property (Yes or NO)	Yes	Nil	Nº1	NII	ni I
	Date of purchase in case of self acquired property	NII	17.11-2006	~57	87.12.11.	N.7
	Cost of Land (in case of purchase)at the time of purchase	wi).	2,83,000/	Nil	es 83 000/.	Nil
	Any Investment on the land by way of development, construction etc.	Nil	Nil	Nil	Nil	N: I
	Approximate Current market value	7.75,000/	9.50.000/	Nil	RS 1.50.000	rxi)
(ii)	Non-Agricultural Land Location(s) Survey number(s)	Ni!	Kil	Nil	Nil	Nil
	Area (Total measurement in sq. ft.)	Nil	12.7	Ni)	Nil	Nil
1	Whether inherited property (Yes or NO)	N;1	Nil	Ni	Ni	Nil
	Date of purchase in case of self acquired property	Nil	lin	Nil	Nil	Nil
	Cost of Land (in case of purchase) at the time of purchase	Nil	Nil	Nil	Will	11/1
	Any Investment on the land by way of development, construction etc.	พป	Nil	N.)	Níl	Nil
	Approximate Current market value	Ni	Nil	Mil	Ni	N;)
(iii)	(including apartments) -Location(s) -Survey number(s)	Nil	13:1	11.14	NEL	N. 1
	Built up Area (Total measurement in sq. ft.)	Nil	NII	N:1	N; 1	N;1

*	V wher inherited property					
	(con NO)	Nil	N6-1	No-1	No-1	N67
	Daw of purchase in case of seri	No	No-1	No 1	No.1	No-1
Ш	Cost of property (in case of purchase) at the time of purchase	Not	N-1	Not	N.1	No 1
	Any Investment on the purperty by way of development, construction etc.	No.1	No.1	Noil	Not	No-1
7.3	A pproximate Current market value	N.I	N. 1	Nil	N,I	14,1
(iv)	apartments,) Pacca heave has -Location(s) Assured	Village Grafal pur Tola funte via kuman	7041 No 0700	N.1	Mr. 1	Not
	Area (Total measurement in	10 Dhur	00-02-06-00	No.1	Nil	N.1
	Built up Area (Total measurement in sq. ft.)	1" Dhus	8k - 00-01-00-	Nel	12-1-	N-1
	Whether inherited property (Yes or NO)	yes	Nil	N. I	Nº 1	WI
	Date of purchase in case of self acquired property	Nil	20.62.9008	1.9.1	Nil	VP-1
	Cost of property (in case of purchase) at the time of purchase	NIT	18 . 255, 00g	17.1	kr. 1	1/2
	Any Investment on the land by way of development, construction etc.	N.I	AS 655,000/	N-1	No-1	14.7
	Approximate Current market value	02,25.000/-	12,00,000/.	No-1	15"	N5 1
(v)	Others (such as interest in property)	Nil	Nil	Noil	N-1	161
(vi)	Total of Current Market Value of (i) to (v) above		21.50.000/=	ni!	150,000/	Nil

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:

(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Ellow Stote SC. Name of Bank or Filed Corp. Amount outstanding for purch Nature of loan of Tampo.	12.354=34	N6"1	ner!	14-1	wil
	loan or dues to any Sithe Eidhen individuals/ Entity other than mentioned in (i) above. Seen pro	04,20,000/	N.	10.1	N·1	1451
	Amount outstanding Nature of loan	16.1	No"	Not	18.1	15-1

	A-ay other liability	No.1	807.1	Nil	- N	
	Grand total of liabilities	04. 32.354:34	100		140	Mi'l
ii)	Dues to departments dealing with government	No.1	No-1	No 1	No.1	No7
	Dues to deposits and discontinuous design and deposits an			1		100
	Dues to departments dealing with supply of water	N-1	14.1	N.1	N.1	Nil
	Dues to departments dealing with supply of electricity	Ni	N5-1	Hil	140-1	No-)
	Dues to departments dealing with supply of celephones/mobiles	No'1	14.1	(No)	No 1	N. I
	Dues to departments dealing with government transport (including aircrafts and Irelicopters)	14.	N-1	Vr.)	rs I	No.)
	Income Tax Dues PAN	No 1	No. 1	N: 1	Noti	Nort
-	wealth Tax Dues	N.	No:1	N-1	14.1	141
-	Service Tax Dues	No 1	1401	No.1	N. 1	Net
-	Municipal /Property Tax Dues	N5"1	Not	Nº 1	No. 1	Nil
	Sales Tax Dues	Not	No.1	N-1	14:1	14-1
	Any other dues	Mil	N.	14.1	1201	Non
	Grand total of all Govt. dues	Nil	N5"	N-1	114-1	N-1

(7) Details of profession or occupation:

(8) My educational qualification is as under: In Route G. P [kumas khand]

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)

(Name of the School /College/ University and the year in which the course was completed.)

The Phil from T. P. Callege made pure under B.N. m. university - made pure

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Snt./Kutn. Romesh Rishider
2.	Full postal address	manzo. Sijer. Tola Gopal Pier.
	Number and Name of the constituency and state	72 - Single shives - Bihar
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Janta dal - U -
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	N4''

5	1	and (s) have taken cognizated of AKRPR 97			en fi	r which b	Nil	FF 6-	Dissanc Siene
-			410		Creme	Tay Date	itt r.		
-		Candidate	NOT		20	11-2	012	301	5,000/- 185
-		Spouse:	1024		-	161		-	NOT /
	(0)	Dependents Details	of Assets and	I Liabiliti	ies in	Mat			No'I
4		Description	Self	Spouse		endent-1	Depende	nt-II	Dependent-III
		Moveable Asset (Total value) 25	47.531=30	45	R	1 -	49 178		No 7
	-	Asset Asset	04-46 AC	A CONTRACTOR AND ADDRESS OF THE PARTY OF THE		N6.1	Land 00-08+	-	No 7
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	No'l	538-009	×	Not	830		No 1
-	(ii)	Approximate Current Market Price of Asset (Total Value)	10.00.000/	17.50,00	9	No 7	150,0	00/-	Nij
ļ		Liabilities			-				
		(i) Government dues (Total)	64,32 354	14 167		N67	Nº 1		No.1
		(ii) Loans from Bank, Financial Institutions and others (Total)		N.1		N. 7	N	<i>;</i>)	NoT
	50	ghest educational qualific O:A Phil foor Dive details of School / Un urse) (Name of the School	Ver	City	full fo	an adh	JAN 2A	diplo	was completed

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(h) I, my spouse, or my-dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.



Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and neatly.